

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00645/2018**

**Dated Thursday the 7<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Ambika  
No. 11/17, Anna Theru  
Sathya Nagar, Anakaputhur  
Chennai 600 070. .. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India, rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.
2. The Senior Divisional Personnel Officer  
Chennai Division, Southern Railway  
NGO Annexe, Park Town  
Chennai 600 003. .. Respondents

By Advocate **Mr. P. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To call for the records related to the letter dated 03.08.2016 and the representation dated 15.09.2017 accompanied by necessary documents and to direct the respondents to pay the arrears of pension arising on revision of pension of applicant's father from Rs. 4162/- to Rs. 4920/- with effect from 01.01.2006 till 12.09.2014 with admissible interest till the date of payment and to pass such other order/orders”

2. It is submitted that the applicant is a widowed daughter of one late M. Subramani, a C&W Fitter Grade I who retired from service on 30.04.1989 and died on 13.09.2014. On implementation of the recommendations of the 6<sup>th</sup> CPC, an advice dated 03.08.2016 revising the pension of the applicant's father was received but no actual payment was made even after submitting a representation dated 15.09.2017. Hence the applicant has filed this OA seeking the above mentioned relief.

3. Mr. P. Srinivasan takes notice on behalf of the respondents.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider her representation and pass a reasoned and speaking order within a reasonable time frame.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to

consider Annexures A3 representation of the applicant and pass a reasoned order in accordance with law within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
07.06.2018

AS